

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

2. IA 665/2024 in C.P. (IB)/1802(MB)2017

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 26.02.2024**

**NAME OF THE PARTIES:- Mr. Sekar Ananthanarayan Vs. Natcon  
Engg Pvt Ltd**  
**IN THE MATTER OF**  
**Natcon Engg Pvt Ltd**

**Section: Rule 11 of NCLT, 2016 U/s 7 of Insolvency and Bankruptcy  
Code, 2016**

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**ORDER**

**IA 665 of 2024:-** Counsel, Mohit Sahani appeared for the Applicant.

This Application is filed by the Liquidator for placing on quarterly progress report for the period of April 2022 to June 2022, July 2022 to September 2022, October 2022 to December 2022, January 2023 to March 2023, April 2023 to June 2023 and July 2023 to September 2023. It has been pointed out by the Counsel for the Liquidator that delay in filing quarterly progress report is inadvertent on the part of the Liquidator. The said quarterly progress reports are taken on record, no order is called for. Accordingly, **IA 665 of 2024** is **allowed** and **disposed of**.

**Sd/-**

**ANIL RAJ CHELLAN**  
**Member (Technical)**

*ANKIT*

**Sd/-**

**KULDIP KUMAR KAREER**  
**Member (Judicial)**